

CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI

Date: 2 May 2020

OFFICE ORDER

In continuation of the Office Order dated 16 April 2020, the Hon'ble President directs the following.

1. There will be no sitting of Benches of the Tribunal including Regional Benches from **4 May 2020 to 15 May 2020** due to the extension of countrywide lockdown by two weeks from 4 May 2020. However, Members may attend the office to complete their pending works subject to the availability of supporting male staff. If the last date of pronouncement of any order reserved cases is on or before 15 May 2020, the same may be pronounced in the next one week after obtaining prior permission from the Hon'ble President, as the case may be.
2. The instructions contained in the DOPT Office Memorandums F. No.11013/9/20114-Estt. (A-III) dated 23 April 2020 will be followed with respect to the attendance of officers and employees.
3. However, all the officers and staff of the Central Registry, Computer, Accounts and Caretaking sections along with housekeeping personnel/computer programmers at Delhi shall attend the office everyday from 4.5.2020 subject to the conditions as laid down in Order No.40-3/2020-DM-I(A) dated 1.5.2020 issued by the Ministry of Home Affairs.

This issues with the approval of the Hon'ble President.

By Order,



(Bineesh Kumar K. S.)

Registrar

Copy to:

1. SPS to Hon'ble President, CESTAT, New Delhi.
2. Hon'ble Members, CESTAT, All Benches.
3. Deputy Registrars/Assistant Registrars/HOO/AO, CESTAT, All Benches.
4. Bar Association, CESTAT, New Delhi/Mumbai/Kolkata/Chennai/Bangaluru/Ahmedabad/Allahabad/Chandigarh/Hyderabad.
5. Chief Commissioner (AR)/Commissioner (AR), CESTAT, New Delhi/all Benches.
6. Notice Board/Website.